

MINUTES OF THE MEETING No. 22/08 HELD ON 12.9.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 22/08 meeting of Advance Licensing Committee was held on 12.9.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No. 21/08 for confirmation and confirmed and adopted the same without any change.

Case No A-647 ALC No.22/08 Dated 12.9.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/186/AM08 Lic. No. 0510204648 Dt. 7.06.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-648 ALC No.22/08 Dated 12.9.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/84/AM08 Lic. No. 0510204654 Dt. 7.06.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-649	M/s.Silver Oak Laboratories Pvt.Ltd.
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ALC No.22/08 Dated 12.9.07	F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/1046/AM07 Lic. No. 0510201928 Dt. 30.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-650 ALC No.22/08 Dated 12.9.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/1043/AM07 Lic. No. 0510201926 Dt. 20.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-651 ALC No.22/08 Dated 12.9.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/191/AM08 Lic. No. 0510204646 Dt. 7.06.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-652 ALC No.22/08 Dated 12.9.07	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/350/AM08
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Lic. No. 0510207144 Dt. 3.8.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-653 ALC No.22/08 Dated 12.9.07	M/s. Global Calcium Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 07/24/40/53/AM08 Lic. No. 0710051439 Dt. 26.4.2007.
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The Committee considered the case as per agenda and decided to transfer the case to NC-III(Pharma).

Case No A-654 ALC No.22/08 Dated 12.9.07	M/s. Global Calcium Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 07/24/40/861/AM08 Lic. No. 0710051390 Dt. 24.4.2007.
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The Committee considered the case as per agenda and decided to transfer the case to NC-III(Pharma).

Case No A-655 ALC No.22/08 Dated 12.9.07	M/s. Glochem Industries Ltd. F.No.01/82/50/1546/AM07/DES-IV RLA No. 09/24/40/403/AM07 Lic. No. 0910028964 Dt. 16.1.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-656	M/s. Sriram Compounds
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ALC No.22/08 Dated 12.9.07	F.No.01/83/50/343/AM08/DES-IV RLA No. 5/24/40/113/AM08 Lic. No. 0510203713 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-657 ALC No.22/08 Dated 12.9.07	M/s. Ishita Drugs & Inds. Ltd. F.No.01/82/50/90/AM08/DES-IV RLA No. 8/24/40/49/AM08 Lic. No. 0810065340 Dt. 12.6.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-658 ALC No.22/08 Dated 12.9.07	M/s. Gurind India Pvt. Ltd. F.No.01/83/50/343/AM08/DES-IV RLA No. 5/24/40/1859/AM07 Lic. No. 0510201518 Dt. 22.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-659 ALC No.22/08 Dated 12.9.07	M/s. Synergy Poly Additives (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 5/24/40/930/AM07 Lic. No. 0510202766 Dt. 20.4.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-660 ALC No.22/08 Dated 12.9.07	M/s. Ava Chemicals Pvt. Ltd. F.No.01/83/50/ 1149/AM07/DES-IV RLA No. 03/94/40/1333/AM07 Lic.No. 0310424468 Dt. 27.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2002/Ch.III dated 20.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export

EDTA Ferric Sodium----- 1 kg.

Item of Import

Ethylene diamine Tetra acetic acid---0.730 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-661 ALC No.22/08 Dated 12.9.07	M/s. Harman Fonochem Ltd. F.No.01/83/50/ 1768/AM07/DES-IV RLA No. 03/94/40/1242/AM07 Lic.No. 0310422394 Dt. 8.3.2007.
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The Committee considered the case as per agenda and decided to transfer the case to NC-III(Pharma).

Case No A-662	M/s. Indokem Ltd.
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ALC No.22/08 Dated 12.9.07	F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/294/AM08 Lic.No. 0310434348 Dt. 28.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/145/2003.Ch.III dated 20.3.2006 the Committee decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under:

Export product

Vat Red 13 CDP----- 1 kg.
(Indonon Red 6B CDP)

Import items

1. 1- Amino Anthraquinone -----1.830 kg.
2. Diethyl Sulphate----- 2.140 kg.
3. Causstic Potash Flakes----- 6.810 kg.
4. Methanol -----3.830 kg.
5. Trichloro Benzene----- 2.840 kg.
6. Sodium chlorate-----0.150 kg.
7. Caustic Soda Lye (100% basis)-----1.733 kg.
8. Soda Ash-----1.970 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-663 ALC No.22/08 Dated 12.9.07	M/s. Indokem Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/3/AM08
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.
The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/145/2003.Ch.III dated 15.2.2005 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under:

Export product

Vat Violet 1 CDP----- 1 kg.
(Indonon Violet 2 R CDP)

Import items

1. Amino Anthraquinone -----0.914 kg.
2. Glycerine----- 0.588 kg.
3. Isobutanol----- 0.287 kg.
4. Mono chloro Benzen -----1.860 kg.
5. Caustic Soda Flakes----- 1.367 kg.
6. Toluene-----0.611 kg.
7. Caustic Soda Lye (100% basis)-----0.153 kg.
8. Bromine-----0.749 kg.
9. Soda Ash-----0.649 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-664 ALC No.22/08 Dated 12.9.07	M/s. Ornet Industries Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 08/24/40/16/AM08 Lic.No. 0810064609 Dt. 4.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-665 ALC No.22/08 Dated 12.9.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 08/24/40/ 82/AM07 Lic. No. 0810065530Dt. 22.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-666 ALC No.22/08 Dated 12.9.07	M/s. Gargi Huttens Albertus Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/349/AM08 Lic.No. 0310435934 Dt. 12.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/197/2005-PC.II dated 13.4.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Kaltharz 70 P (Phenolic furan No Bake Binder)----500 MT

Item of Import

1. Furfural Alcohol ----- 350,000 kg.
2. Para Formaldehyde ----- 57900 kg.
3. Phenol-----97050 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-667 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/365/AM08 Lic.No. 0310435937 Dt. 12.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-668 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/314/AM08 Lic.No. 0310434552 Dt. 29.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-669 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/286/AM08 Lic.No. 0310433685 Dt. 25.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-670 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/340/AM08 Lic.No. 0310435822 Dt. 11.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-671 ALC No.22/08 Dated 12.9.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 08/24/40/ 79/AM08 Lic. No. 0810065529 Dt. 22.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-672 ALC No.22/08 Dated 12.9.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 08/24/40/ 81/AM08 Lic. No. 0810065541 Dt. 22.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may

be re-listed on 10.10.2007

Case No A-673 ALC No.22/08 Dated 12.9.07	M/s. Lactochem Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 04/24/40/ 456/AM08 Lic. No. 0410088150 Dt. 8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-674 ALC No.22/08 Dated 12.9.07	M/s. Britacel Silicons Limited F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/1278/AM07 Lic.No. 0310424238 Dt.23.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 10.10.2007.

Case No A-675 ALC No.22/08 Dated 12.9.07	M/s. GKB RX Lens Pvt. Ltd.. F.No.01/83/50//AM07/DES-IV RLA No. 02/24/40/309/AM07 Lic. No.0210097839 Dt. 6.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to DES-VIII.

Case No A-676	M/s. Bhalla Chemical Works Pvt. Ltd.
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ALC No.22/08 Dated 12.9.07	F.No.01/82/50/1811/AM07/DES-IV RLA No. 05/24/40/1019/AM08 Lic. No.0510201032 Dt. 15.3. 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and after deliberation noted that firm has given declaration for SCOMET item in application form. The Committee found that item of export is SCOMET item and decided to defer consideration of the case for four weeks. for. Accordingly the case may be re-listed on 10.10.2007.

Case No A-677 ALC No.22/08 Dated 12.9.07	M/s. Itco Industries Pvt. Ltd. F.No.01/83/50/1706 /AM07/DES-IV RLA No. 07/24/40/781/AM07 Lic.No. 0710050291 Dt. 26.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

Tube filling compound (Thixotropic Jelly, Grade ITCOGEL T250)----- 1kg.

Item of Import

1. Base Oil ----- 0.9050 kg.
2. Thermoplastic Elastomer ----- 0.0825 kg.
3. Antioxidant -----0.0100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-678 ALC No.22/08 Dated 12.9.07	M/s. Mohini Organics Pvt. Ltd. F.No.01/83/50/ 1891/AM07/DES-IV RLA No. 03/95/40/1535/AM07 Lic.No. 0310424666 Dt. 28.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-679 ALC No.22/08 Dated 12.9.07	M/s. Fire Safety Devices Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/985/AM07 Lic. No. 0510200203 Dt. 28.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to DES-VIII as the export item fall under ITC 38.

Case No A-680 ALC No.22/08 Dated 12.9.07	M/s. Glasstech Industries (I) PVT Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/157/AM08 Lic.No. 0310430917 Dt. 29.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-681 ALC No.22/08 Dated 12.9.07	M/s. Associated Dystuff Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/339/AM07 Adv. Lic. No. 0810063241 dt. 27.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2007/Ch.II dated 3.9.2007 and decided to approve this case as under:-

Item of Export

Acid Yellow 42----- 1 kg.

Item of Import

Caustic Soda Flakes ----0.142 kg.

Sodium Nitrite ----0.200 kg.

Phenyl Methyl Pyrazolone (PMP)---0.530 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-682 ALC No.22/08 Dated 12.9.07	M/s. Patel Wood Syndicate, Mumbai F.No.01/83/50/531/AM08/DES-IV RLA No. 03/94/40/399/AM07 Lic.No. 0310422659 Dt.12.3.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No A-683 ALC No.22/08 Dated 12.9.07	M/s. Aries Dye Chem Industries F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/ 70/AM07 Lic. No. 0810005401 Dt. 19.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/188/2003-Ch.-III dated 5.4.2004 and decided to approve this case on repeat basis as under:-

Item of Export

Acid Brown 282..... 1 kg.
(Acid Brown KGR)

Item of import

1. 6-nitro 1 Diazo2- Naphthol.....0.800 kg.
4- Sulfonic Acid
2. Beta Naphthol.....0.195 kg.
3. Salicylic Acid.....0.160 kg.
4. Phenyl Methyl 5-Pyrazolone.....0.236 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-684 ALC No.22/08 Dated 12.9.07	M/s. Hikal Limited F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/181/AM08 Lic.No. 0310430743 Dt. 28.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-685 ALC No.22/08 Dated 12.9.07	M/s. Global Calcium Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 07/24/40/862/AM08 Lic. No.0710051389 Dt.24.4.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC (Pharma).

Case No A-686 ALC No.22/08 Dated 12.9.07	M/s. Amol Dicalite Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/253/AM07 Lic. No. 0810065898 Dt. 11.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No A-687 ALC No.22/08 Dated 12.9.07	M/s. Chemtech Intermediates Pvt. Ltd. F.No.01/83/50/544/AM08/DES-IV RLA No. 34/24/40/33/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/7/2007/Ch.II dated 19.2.2007 and decided to approve this case under:-

Item of Export

Potassium Phenyl Acetate 64%----- 1 kg.

Item of Import

1. Benzyl cyanide----- 0.452 kg.
2. Potassium Hydroxide-----0.210 kg.
3. Sulfuric Acid-----0.049 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-44 ALC No.22/08 Dated 12.9.07	M/s. Pregna International Ltd. F.No.01/83/162/423/AM08/DES-IV
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The Committee considered the case as per agenda for Modification Standard of Input Output Norms at sr. No. K 41 and decided to transfer the case to NC (Misc.)

Case No C-45 ALC No.22/08 Dated 12.9.07	M/s. Hindustan Insecticides Ltd. F.No.01/83/162/160/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the Export

Product “DDT 75% W.P.” and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-359 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/519 /AM07/DES-IV RLA No. 03/94/40/582/AM07 Lic.No. 0310397953 Dt. 4.9.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-360 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/544 /AM07/DES-IV RLA No. 03/94/40/625/AM07 Lic.No. 0310399627 Dt. 15.9.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.

Case No M-361 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/599 /AM07/DES-IV RLA No. 03/94/40/727/AM07 Lic.No. 0310402188 Dt. 3.10.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-362 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/84 /AM07/DES-IV RLA No. 03/94/40/18/AM07 Lic.No. 0310377461 Dt. 25.4.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-363 ALC No.22/08 Dated 12.9.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/87/50/1207 /AM07/DES-IV RLA No. 03/24/40/2012/AM05 Lic.No. 0310306960 Dt. 14.12.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-364 ALC No.22/08 Dated 12.9.07	M/s. Mihir Chemicals F.No.01/82/50/617 /AM07/DES-IV RLA No. 03/95/40/489/AM07 Lic.No. 0310391618 Dt. 26.7.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-365	M/s. Hindustan Petroleum Corporation
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ALC No.22/08 Dated 12.9.07	F.No.01/83/50/306/M07/DES-IV RLA No. 03/85/40/45/AM05 Lic.No. 0310404707 Dt. 18.10.2006.
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- The Committee considered the as per agenda for enhancement in CIF/FOB value of adv. Lic. And decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.10.2007

Case No M-366 ALC No.22/08 Dated 12.9.07	M/s. Hindustan Petroleum Corporation F.No.01/83/50/306/M07/DES-IV RLA No. 03/85/40/190/AM06 Lic.No. 0310414429 Dt. 3.8.2006.
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- The Committee considered the as per agenda for enhancement in CIF/FOB value of adv. Lic. And decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.10.2007

Case No M-367 ALC No.22/08 Dated 12.9.07	M/s. Estem Industries Pvt. F.No.01/82/50/934 /AM07/DES-IV RLA No. 17/24/40/41/AM07 Lic.No. 1710001423 Dt. 14.9.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-368 ALC No.22/08 Dated 12.9.07	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1350/AM04/DES-IV RLA No. 03/24/40/217/AM04 Lic.No. 0310248676 Dt. 21.1.2004.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.
The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No M-369 ALC No.22/08 Dated 12.9.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/95/40/1266/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-370 ALC No.22/08 Dated 12.9.07	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 538/AM04/DES-IV RLA No. 03/24/40/961/AM04 Lic.No. 0310219753 Dt. 21.8.2003.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.
The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No M-371 ALC No.22/08	M/s. Hindustan Polyamides & Fiberes Ltd. F.No.01/83/50/875/AM07/DES-IV
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Dated 12.9.07	RLA No. 03/94/40/577/AM07 Lic. No.0310398486 Dt. 7.9.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.

Case No M-372 ALC No.22/08 Dated 12.9.07	M/s. Jubilant Organosys. F.No.01/82/50/128/AM07/DES-IV RLA No. 05/24/40/857/AM06 Lic. No.0510179476 Dt. 24.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.

Case No M-373 ALC No.22/08 Dated 12.9.07	M/s. Septodent Healthcare (I) Pvt. Ltd. F.No.01/83/50/ 301/AM04/DES-IV RLA No. 03/24/40/172/AM04 Lic.No. 031020635 Dt. 28.5.2005.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.10.2007.

Case No M-374 ALC No.22/08 Dated 12.9.07	M/s. Taudan Auto Components (P) Ltd. F.No.01/81/50/ 1049/AM06/DES-IV RLA No. 21/24/40/2/AM06 Lic.No. 2110000659 Dt. 14.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to ratify the decision of the Norms Committee Meeting NO. 9/83 held on 6.6.2007 (Case No. 16/3/81) as under:-

Item of Export

Polyamide/Nylon Tubing (Black)----- 1 kg.

Item of Import

Relevant grade of Polyamide/Nylon granules----- 1.05 kg.
(Polyamide 12/11)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/83-ALC1/2007 **MEETING DATE** : 12.09.2007

1	Case No.:31/45/87-ALC1/2005	Party Name:SARA LEE HOUSEHOLD & BODY CARE INDIA PRIVATE LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status :Deferred and Re-indexed
	HQ File :01/87/050/01323/AM06/	RLA File :04/24/040/00514/AM06/	Lic.No/Date:0410078385 02.02.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.

2	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case since it is deffired for 10.10.2007			

3	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

4	Case No.:2/30/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/82/050/00591/AM07/	RLA File :08/24/040/00094/AM05/	Lic.No/Date:0810058321 24.07.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/107/2006/Ch-II dated 12.1.2007 and decided to approve this case on repeat basis as under:- Item of Export Cetyl Trimethyl Ammonium Chloride 25% solution in Water----- 1kg.			

Item of Import

Cetyl Dimethyl Amine-----0.210 Kg.

Iso Propyl Alcohol-----0.115 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.: 38/22/83-ALC1/2006	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00471/AM07/	RLA File :05/24/040/00342/AM07/	Lic.No/Date:0510187336 24.07.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

6	Case No.: 3/26/83-ALC1/2006	Party Name:SIDDHARTH CORE BOARDS LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Case Rejected
	HQ File :01/83/050/00499/AM07/	RLA File :31/24/040/00141/AM07/	Lic.No/Date:3110025824 02.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already rejected in NC Meeting dt. 20.8.2007			

7	Case No.: 30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:10.10.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of PC. Division stated that the information had been called for from the firm vide letter dated 20.7.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 10.10.2007.			

8	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

9	Case No.:7/28/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Deferred
	HQ File :01/87/050/00467/AM07/	RLA File :03/94/040/00540/AM07/	Lic.No/Date:0310395629 22.08.2006	Defer Date:10.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

10	Case No.:14/28/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/83/050/00635/AM07/	RLA File :03/95/040/00335/AM07/	Lic.No/Date:0310398493 07.09.2006	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 3.9.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PS-2170 -----1 kg. Mixture of Barium Stearate 38% and Lead stearate 62%			

Item of Import

1.Litharge Lead Oxide-----0.178 kg.
2.Stearic Acid-----0.765 kg.
(Stearic Acid content 50 +/- 10%
Stearic Acid+Palmitic acid content 90% min.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:15/28/83-ALC1/2006

Party Name:POWER ADDITIVES (INDIA)
PVT. LTD.

Meet No/Date:22/83-ALC1/2007
12.09.2007

Status:Case
Approved

HQ File :01/83/050/00636/AM07/

RLA File :03/95/040/00330/AM07/

Lic.No/Date:0310398495
07.09.2006

Defer Date:

Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 27.8.2007 and decided to approve this case as under:-

Item of Export

PVC Liquid-----1 kg.
Stabilizer PS 1190
Mixture of Cadmium Octoate
Zinc Octoate and Barium Octoate
(Zinc content : 1% Barium content : 12%
Cadmium content : 5%
Triphenyl Phosphite 15.8%

Item of Import

Octoic Acid----- 0.404 kg.

Triphenyl Phosphite----0.167 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

12	Case No.:27/26/83-ALC1/2006	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date: 0310399067 12.09.2006	Defer Date: 10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.). The committee also decided to refer to PNG. Accordingly the case may be re-listed on 10.10.2007.			

13	Case No.:6/32/83-ALC1/2006	Party Name: UNIVERSAL FORME INDIA PVT. LTD.,	Meet No/Date: 22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00672/AM07/	RLA File :04/24/040/00229/AM07/	Lic.No/Date: 0410084251 14.09.2006	Defer Date: 26.09.2007
	Decision : This case has been withdrawn as it is relisted on 26.9.2007			

14	Case No.:7/33/87-ALC1/2006	Party Name: AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date: 22/83-ALC1/2007 12.09.2007	Status: Case Rejected
	HQ File :01/87/050/00548/AM07/	RLA File :31/24/040/00202/AM07/	Lic.No/Date: 3110026499 15.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 28.2.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

16	Case No.:19/30/83-ALC1/2006	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00702/AM07/	RLA File :03/95/040/00766/AM07/	Lic.No/Date:0310400476 21.09.2006	Defer Date:26.09.2007
	Decision : The committee has withdrawn the case as it is relisted on 26.9.2007			

17	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

18	Case No.:13/36/83-ALC1/2006	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00773/AM07/	RLA File :03/95/040/00576/AM07/	Lic.No/Date:0310402842 06.10.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

19	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

20	Case No.:26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00797/AM07/	RLA File :05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA. Accordingly the case may be re-listed on 10.10.2007.			

21	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:10.10.2008
	Decision : The Committee considered the case as per agenda and decided to check up export policy for the item from PC-III. Accordingly the case may be re-listed on 10.10.2007			

22	Case No.:3/38/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00669/AM07/	RLA File :03/94/040/00739/AM07/	Lic.No/Date:0310405796 30.10.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to check up export policy for the item from PC-III. Accordingly the case may be re-listed on 10.10.2007			

23	Case No.:26/35/80-ALC2/2006	Party Name:FINOTEX FIBRECAST,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/80/050/00828/AM07/	RLA File :31/24/040/00244/AM07/	Lic.No/Date:3110027013 30.10.2006	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES- VIII)			

24	Case No.:13/36/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00682/AM07/	RLA File :08/24/040/00168/AM07/	Lic.No/Date:0810060718 02.11.2006	Defer Date:12.09.2007
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/105/2005-PC.II dated 22.6.2007 and decided to approve this case as under:- Item of Export Reactive Diluent Lapox----- 1 kg. Item of Import 1. Epichlorohydrin ----- 0.920 kg. 2. Phenol-----0.941 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:25/35/81-ALC2/2006	Party Name:VALEO FRICTION MATERIALS INDIA LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HO File :01/81/050/00616/AM07/	RLA File :04/24/040/00300/AM07/	Lic.No/Date:0410085395	Defer

25			08.11.2006	Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.				

26	Case No.:20/43/87-ALC1/2006	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/87/050/00806/AM07/	RLA File :08/24/040/00251/AM07/	Lic.No/Date:0810061568 08.12.2006	Defer Date:
	Decision : This will be processed manually as there is no data available.			

27	Case No.:4/47/80-ALC2/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01064/AM07/	RLA File :22/24/040/00277/AM07/	Lic.No/Date:2210006299 14.12.2006	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007			

28	Case No.:26/43/87-ALC1/2006	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Rejected
	HQ File :01/87/050/00824/AM07/	RLA File :03/94/040/00839/AM07/	Lic.No/Date:0310412237 15.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 19.3.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:47/44/82-ALC1/2006	Party Name:CHEMIESYNTH (VAPI)LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Rejected
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29	HQ File :01/82/050/01521/AM07/	RLA File :03/94/040/00999/AM07/	Lic.No/Date:0310414509 04.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 19.3.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 10.10.2007			

31	Case No.:10/45/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00929/AM07/	RLA File :03/94/040/01070/AM07/	Lic.No/Date:0310415546 11.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (ch..). Accordingly the case may be re-listed on 10.10.2007			

32	Case No.:64/44/83-ALC1/2006	Party Name:QUEST INTERNATIONAL INDIA LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01166/AM07/	RLA File :03/95/040/01264/AM07/	Lic.No/Date:0310415578 11.01.2007	Defer Date:17.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

33	Case No.:27/48/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00958/AM07/	RLA File :03/94/040/01134/AM07/	Lic.No/Date:0310416228 16.01.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

34	Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

35	Case No.:3/50/87-ALC1/2006	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00914/AM07/	RLA File :07/24/040/00624/AM07/	Lic.No/Date:0710049667 19.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

36	Case No.:8/47/82-ALC1/2006	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01641/AM07/	RLA File :03/94/040/01150/AM07/	Lic.No/Date:0310417028 23.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

37	Case No.: 3/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007			

38	Case No.: 4/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

39	Case No.: 22/48/87-ALC1/2006	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Deferred
	HQ File :01/87/050/00935/AM07/	RLA File :05/24/040/00905/AM07/	Lic.No/Date:0510198730 31.01.2007	Defer Date:10.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

40	Case No.: 2/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01259/AM07/	RLA File :05/24/040/00946/AM07/	Lic.No/Date:0510199601 15.02.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

41	Case No.: 3/17/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01258/AM07/	RLA File :05/24/040/00945/AM07/	Lic.No/Date:0510199599 15.02.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

42	Case No.: 13/2/80-ALC2/2007	Party Name:CHEMICAL PROCESS PIPING PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Transferred to Different Section
	HQ File :01/80/050/01393/AM07/	RLA File :03/94/040/01255/AM07/	Lic.No/Date:0310420738 23.02.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VIII({Plastic)			

	Case No.: 6/7/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Case Approved
	HQ File :01/83/050/01338/AM07/	RLA File :03/95/040/01299/AM07/	Lic.No/Date:0310422929 13.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-ChIII dated 14.8.2007 decided to approve the case as under: Item of Export Sterol 161825 (F)----- 1Kg. Ceto Stearyl Alcohol 25 Moles ethoxylaes Item of Import 1. Ceto Stearyl Alcohol --- 0.196 kg. 2. Ethylene Oxide--- 0.815 kg. Item of Export			

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Sterol 161811----- 1Kg.

Ceto Stearyl Alcohol

11 Moles ethoxylaes

Item of Import

1. Ceto Stearyl Alcohol --- 0.360 kg.

2. Ethylene Oxide--- 0.649 kg.

Item of Export

Stero at 80 (FPD)

Ceto Stearyl Alcohol

80 Moles ethoxylaes

Item of Import

1. Ceto Stearyl Alcohol --- 0.070 kg.

2. Ethylene Oxide--- 0.945 kg.

Item of Export

Sterotex NFDF 700

condensed product of Epichlorohydrin

& Dimethyl Aniline

Item of Import

Dimethyl Aniline----0.520 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:38/2/80-ALC2/2007

Party Name:CARBORANDUM
UNIVERSAL LIMITED

Meet No/Date:22/83-ALC1/2007
12.09.2007

**Status :Deffered
and Re-indexed**

HQ File :01/80/050/01502/AM07/

RLA File :04/24/040/00391/AM07/

Lic.No/Date:0410088290
14.03.2007

Defer
Date:10.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.

45	Case No.: 37/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/01501/AM07/	RLA File :04/24/040/00390/AM07/	Lic.No/Date:0410088289 14.03.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

46	Case No.: 5/9/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01340/AM07/	RLA File :05/24/040/01001/AM07/	Lic.No/Date:0510201014 14.03.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

47	Case No.: 5/17/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01365/AM07/	RLA File :03/95/040/01592/AM07/	Lic.No/Date:0310424017 22.03.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES- VIII)			

48	Case No.: 3/22/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01367/AM07/	RLA File :09/24/040/00505/AM07/	Lic.No/Date:0910029769 26.03.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

49	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

50	Case No.:2/9/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00257/AM07/	RLA File :02/24/040/00372/AM07/	Lic.No/Date:0210099522 29.03.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007			

51	Case No.:4/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00020/AM08/	RLA File :05/24/040/01047/AM07/	Lic.No/Date:0510201929 30.03.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

	Case No.:8/9/83-ALC1/2007	Party Name:SLUGS INDIA LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/83/050/00022/AM08/	RLA File :03/95/040/00999/AM07/	Lic.No/Date:0310425388 02.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/44/2006/Ch.II dated 27.8.2007 decided to approve this case as under:-			

52	Item of Export
	Zinc Oxide----- 1 kg.
	Item of Import
	Zinc Score/Scrap-----0.900 kg.
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

53	Case No.:5/22/83-ALC1/2007	Party Name:SOUTHERN PETROCHEMICAL IND. CORPN. LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00043/AM08/	RLA File :04/24/040/00444/AM07/	Lic.No/Date:0410088829 05.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

54	Case No.:9/17/83-ALC1/2007	Party Name:T VISMAIL HAJI & CO	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

55	Case No.:6/22/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00126/AM08/	RLA File :05/24/040/01035/AM07/	Lic.No/Date:0510202579 17.04.2007	Defer Date:10.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.

56	Case No.:14/17/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00136/AM08/	RLA File :05/24/040/00990/AM07/	Lic.No/Date:0510202658 18.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

57	Case No.:7/22/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00145/AM08/	RLA File :10/24/040/00161/AM07/	Lic.No/Date:1010026274 19.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

58	Case No.:8/22/83-ALC1/2007	Party Name:LEXPORTEX INDIA PVT LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00163/AM08/	RLA File :02/24/040/00346/AM07/	Lic.No/Date:0210100177 20.04.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

59	Case No.:9/22/83-ALC1/2007	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00165/AM08/	RLA File :05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:10.10.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.

60	Case No.: 21/8/80-ALC2/2007	Party Name:AUM IMPEX	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status: Transferred to Different Section
	HQ File :01/80/050/00051/AM08/	RLA File :03/94/040/01487/AM07/	Lic.No/Date:0310427572 23.04.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII.(DES-VIII)			

61	Case No.: 13/17/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status : Case Approved
	HQ File :01/83/050/00181/AM08/	RLA File :03/95/040/01368/AM07/	Lic.No/Date:0310427729 24.04.2007	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PA 801 (Lead content 30+/-1%):------1 kg. containing Dibasic lead Stearate+Lead stearate Mixture 72 +/-1% Lead stearate 30 +/-1% Paraffin Wax 20 +/-1% Bisphenol-A 5% Trimethylol Propane 2.6% Item of Import			

1.Lead Metal -----0.300 kg.

OR

Litharge-----0.321 kg.

2.Stearic Acid-----0.458 kg.

(Stearic Acid content 50 +/- 10%

Stearic Acid+Palmitic acid content 90% min.)

3. Paraffin wax-----0.200 kg

4. Bisphenol-A-----0.050 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

62	Case No.:29/8/80-ALC2/2007	Party Name:BARODA AGRO CHEMICALS LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00062/AM08/	RLA File :34/24/040/00002/AM08/	Lic.No/Date:3410018659 25.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

63	Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 10.10.2007.			

64	Case No.:20/17/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HO File :01/83/050/00222/AM08/	RLA File :05/24/040/01077/AM07/	Lic.No/Date:0510203060	Defer

04		27.04.2007	Date:12.09.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

65	Case No.:10/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00221/AM08/	RLA File :05/24/040/00066/AM08/	Lic.No/Date:0510203034 27.04.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

66	Case No.:16/9/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00241/AM08/	RLA File :03/94/040/00101/AM08/	Lic.No/Date:0310428559 03.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 10.10.2007.			

67	Case No.:11/22/83-ALC1/2007	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00260/AM08/	RLA File :02/24/040/00024/AM08/	Lic.No/Date:0210100541 04.05.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639	Defer

68			08.05.2007	Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

69	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

70	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

71	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

	Case No.:14/22/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/00296/AM08/	RLA File :03/95/040/00071/AM08/	Lic.No/Date:0310429030	Defer

72			10.05.2007	Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

73	Case No.:9/12/80-ALC2/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00115/AM08/	RLA File :31/24/040/00041/AM08/	Lic.No/Date:3110029227 16.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

74	Case No.:16/13/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00332/AM08/	RLA File :08/24/040/00003/AM08/	Lic.No/Date:0810064852 16.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

75	Case No.:1/22/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00364/AM08/	RLA File :02/24/040/00033/AM08/	Lic.No/Date:0210100892 18.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.10.2007			

	Case No.:15/22/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/00381/AM08/	RLA File :17/24/040/00020/AM08/	Lic.No/Date:1710001648	Defer

76		21.05.2007	Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 10.10.2007			

77	Case No.:16/22/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status :Case Approved
	HQ File :01/83/050/00382/AM08/	RLA File :03/94/040/00149/AM08/	Lic.No/Date:0310430168 22.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:- Item of Export Camphor USP-----1kg Import Item 1. Acetic Acid-----0.387 kg. 2. Alpha Pinene----1.20kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:4/14/80-ALC2/2007	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status :Deffered and Re-indexed
	HQ File :01/80/050/00128/AM08/	RLA File :34/24/040/00009/AM08/	Lic.No/Date:3410018827 23.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007			

79	Case No.:19/13/83-ALC1/2007	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00403/AM08/	RLA File :30/24/040/00004/AM08/	Lic.No/Date:3010051934 28.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

80	Case No.:2/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00028/AM08/	RLA File :02/24/040/00052/AM08/	Lic.No/Date:0210101158 29.05.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 10.10.2007.			

81	Case No.:23/13/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Rejected
	HQ File :01/83/050/00481/AM08/	RLA File :03/95/040/00064/AM08/	Lic.No/Date:0310431275 31.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 12.7.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:17/22/83-ALC1/2007	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00444/AM08/	RLA File :34/24/040/00038/AM08/	Lic.No/Date:3410018873 01.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

83	Case No.:27/22/83-ALC1/2007	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00596/AM08/	RLA File :03/95/040/00198/AM08/	Lic.No/Date:0310431481 04.06.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

84	Case No.:2/22/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00483/AM08/	RLA File :02/24/040/00073/AM08/	Lic.No/Date:0210101377 07.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

85	Case No.:18/22/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00496/AM08/	RLA File :04/24/040/00041/AM08/	Lic.No/Date:0410089893 11.06.2007	Defer Date:12.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

86	Case No.:21/22/83-ALC1/2007	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00532/AM08/	RLA File :03/95/040/00184/AM08/	Lic.No/Date:0310432274 11.06.2007	Defer Date:10.10.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

87	Case No.:22/22/83-ALC1/2007	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/83/050/00549/AM08/	RLA File :03/95/040/00240/AM08/	Lic.No/Date:0310432403 12.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/29/2007/Ch-II dated 22.3.2007 and decided to approve this case on repeat basis as under:- Item of Export Dibutyl Ether----- 1kg. Item of Import n-butanol ----- 1.237 Kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:25/22/83-ALC1/2007	Party Name:SCOTTISH CHEMICAL INDUSTRIES	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00578/AM08/	RLA File :03/95/040/01570/AM07/	Lic.No/Date:0310432478 13.06.2007	Defer Date:10.10.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

Case No.:26/22/83-ALC1/2007	Partv Name:LANXESS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2007	Status:Deffered
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89			12.09.2007	and Re-indexed
	HQ File :01/83/050/00580/AM08/	RLA File :03/95/040/00076/AM08/	Lic.No/Date:0310432505 13.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

90	Case No.:1/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00037/AM08/	RLA File :02/24/040/00076/AM08/	Lic.No/Date:0210101572 14.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

91	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

92	Case No.:20/22/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00528/AM08/	RLA File :35/24/040/00008/AM08/	Lic.No/Date:3510021088 15.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

	Case No.:37/22/83-ALC1/2007	Partv Name:STERLING AUXILIARIES PVT	Meet No/Date:22/83-ALC1/2007	Status:Deffered
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93		LTD	12.09.2007	and Re-indexed
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

94	Case No.:23/22/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00573/AM08/	RLA File :34/24/040/00056/AM08/	Lic.No/Date:3410019060 25.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

95	Case No.:24/22/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00574/AM08/	RLA File :34/24/040/00062/AM08/	Lic.No/Date:3410019061 25.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

96	Case No.:30/22/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00648/AM08/	RLA File :03/94/040/00183/AM08/	Lic.No/Date:0310433854 25.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

	Case No.:39/22/83-ALC1/2007	Partv Name:CAMPHOR & ALLIED	Meet No/Date:22/83-ALC1/2007	Status:Deffered
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97		PRODUCTS LIMITED,	12.09.2007	and Re-indexed
	HQ File :01/83/050/00763/AM08/	RLA File :03/94/040/00264/AM08/	Lic.No/Date:0310434021 26.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

98	Case No.: 40/22/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status : Case Approved
	HQ File :01/83/050/00766/AM08/	RLA File :03/94/040/00310/AM08/	Lic.No/Date:0310434103 27.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.III dated 5.3.2007 and decided to approve this case on repeat basis as under:- Item of Export N Methyl Morpholine oxide 50%-----1 kg. Item of Import Morpholine----- 0.391 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.: 42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status : Deffered and Re-indexed
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

100	Case No.:28/22/83-ALC1/2007	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/83/050/00618/AM08/	RLA File :34/24/040/00068/AM08/	Lic.No/Date:3410019079 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/147/2004-Ch.-II dated 28.10.2004 decided to approve this case on repeat basis as under:- Item of Export Calcium Butyrate----- 1 kg. Item of import Butyric Acid -----0.788 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:29/22/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00621/AM08/	RLA File :35/24/040/00002/AM08/	Lic.No/Date:3510021172 28.06.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

	Case No.:31/22/83-ALC1/2007	Party Name:A VIGNON EXIM PVT.LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
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102	HQ File :01/83/050/00652/AM08/	RLA File :03/94/040/00257/AM08/	Lic.No/Date:0310434264 28.06.2007	Defer Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

103	Case No.:32/22/83-ALC1/2007	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00653/AM08/	RLA File :03/94/040/00204/AM08/	Lic.No/Date:0310434267 28.06.2007	Defer Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

104	Case No.:33/22/83-ALC1/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00660/AM08/	RLA File :03/94/040/00326/AM08/	Lic.No/Date:0310434365 28.06.2007	Defer Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

105	Case No.:34/22/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00661/AM08/	RLA File :03/94/040/00307/AM08/	Lic.No/Date:0310434368 28.06.2007	Defer Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

	Case No.:35/22/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
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106	HQ File :01/83/050/00779/AM08/	RLA File :03/94/040/00201/AM08/	Lic.No/Date:0310434261 28.06.2007	Defer Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

107	Case No.:36/17/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00688/AM08/	RLA File :08/24/040/00067/AM08/	Lic.No/Date:0810065840 09.07.2007	Defer Date:26.09.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The representative of Chemical Division stated that the information had been called for from the firm vide letter dated 9.7.07 and that reply is awaited.The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 26.9.2007.			

108	Case No.:36/22/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00705/AM08/	RLA File :03/95/040/00332/AM08/	Lic.No/Date:0310435689 10.07.2007	Defer Date:10.10.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.			

109	Case No.:38/22/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/83/050/00759/AM08/	RLA File :08/24/040/00102/AM08/	Lic.No/Date:0810066033 17.07.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

	Case No.:41/22/83-ALC1/2007	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
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110	HQ File :01/83/050/00769/AM08/	RLA File :08/24/040/00057/AM08/	Lic.No/Date:0810066061 18.07.2007	Defer Date:
Decision : This case will be processed manually as there is no data available.				

111	Case No.:43/22/83-ALC1/2007	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00829/AM08/	RLA File :03/95/040/00382/AM08/	Lic.No/Date:0310437238 24.07.2007	Defer Date:10.10.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007.				

112	Case No.:44/22/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:22/83-ALC1/2007 12.09.2007	Status:Case Approved
	HQ File :01/83/050/00907/AM08/	RLA File :08/24/040/00096/AM08/	Lic.No/Date:0810066463 08.08.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/354/2000/Ch.III dated 10.12.2004 and decided to approve this case on repeat basis as under:- Item of Export 3,3 Dimethyl 4,4 Diamino, Diphenyl Methane ----- 1 kg. Item of Import Ortho Ethyl Aniline-----1.27 kg. Methanol-----0.197 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of ALC.				

Date:02.11.2007

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer